

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTH REPORT

(Fourth Lok Sabha)

1, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf, this their Seventh Report.

2. The Committee met on the 4th July, 1967, for—

(I) Classification and allocation of time for discussion of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1967 (*Amendment of section 2*) by Chaudhary Nitiraj Singh, M.P., under Rule 294 (1) (b) and 294 (1) (c) of the Rules of Procedure.

(II) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1967 (*Amendment of the Eighth Schedule*) by Shri Inder J. Malhotra.
- (2) The Constitution (Amendment) Bill, 1967 (*Amendment of article 48 and the Seventh Schedule*) by Dr. Govind Das.
- (3) The Constitution (Amendment) Bill, 1967 (*Insertion of new article 37A*) by Shri Krishna Dev Tripathi.
- (4) The Constitution (Amendment) Bill, 1967 (*Amendment of article 93*) by Shri Nath Pai.
- (5) The Constitution (Amendment) Bill, 1967 (*Amendment of article 16*) by Shri Shiva Chandra Jha.

Classification and Allocation of time to Bill

3. Chaudhary Nitiraj Singh, the Member incharge of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1967 (*Amendment of section 2*) had been invited to present before the Committee his views on the Bill. He did not attend the sitting.

4. After considering all aspects of the Bill, the Committee placed it in category 'B' and allotted 1 hour for its discussion.

Examination of the Constitution (Amendment) Bills

5. The Members who had given notices of the Bills and the representatives of the Ministries concerned with the Bills had been invited to be present at the sitting. Dr. Govind Das and Shri Nath Pai attended the sitting. The representatives of the Ministries of Home Affairs, Law, and Food, Agriculture, Community Development and Co-operation were present.

Findings of the Committee

6. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

- (1) The Constitution (Amendment) Bill, 1967 (*Amendment of the Eighth Schedule*) by Shri Inder J. Malhotra.

The Bill sought to include 'Dogri' in the Eighth Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1967 (*Amendment of article 48 and the Seventh Schedule*) by Dr. Govind Das.

*Circulated to Members separately (Bill Nos. 94, 95, 96, 98 & 97).

The Bill sought to amend article 48 and the Seventh Schedule of the Constitution to enable Parliament to enact laws for the whole country for the prevention of slaughter of cow and its progeny.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1967 (*Insertion of new article 37A*) by Shri Krishna Dev Tripathi.

The Bill sought to insert a new article 37A in the Constitution with a view to establish an independent machinery to examine the progress made towards the implementation of the provisions of Part IV of the Constitution regarding the Directive Principles of State Policy.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1967 (*Amendment of article 93*) by Shri Nath Pai.

The Bill sought to amend article 93 of the Constitution so as to provide that the offices of Speaker and Deputy Speaker should be filled by secret ballot.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 1967 (*Amendment of article 16*) by Shri Shiva Chandra Jha.

The Bill sought to amend article 16 of the Constitution in order to make the Constitution compatible with the ideal of full employment and social betterment.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

7. The Committee recommend that—

- (i) the categorisation and allocation of time to Bill as shown in para 4 above be agreed to by the House; and
- (ii) Shri Inder J. Malhotra, Dr. Govind Das, Sarvashri Krishna Dev Tripathi, Nath Pai and Shiva Chandra Jha, be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;
July 4, 1967.
Asadha 15, 1889 (Saka).

R. K. KHADILKAR,
Chairman,
Committee on Private Members'
Bills and Resolutions.